

The restrictive nature of the definition of the term "Scheduled Castes" in para 3 of the Constitution (Scheduled Castes) Order, 1950 was an issue. The then people's Chief Minister, Dr. Puratchi Thalaivi Amma, was committed to a policy of affirmative action in favour of the Scheduled Castes. She has done the utmost to implement schemes that will benefit Christians of Dalit origin on a par with other Scheduled Castes. We urge the Centre to file its counter affidavit in pending writ petitions in the Supreme Court in this regard.

Constitutional principles prohibit discrimination on grounds of religion, race, caste, sex or place of birth. At stake is the fate of 19 million Dalit Christians, who form 70 per cent of Indian Christians. In the whole country, Indian Christians total 25 million. They are not asking for the expansion of the Scheduled Castes list or any increase in the reservation quota. They only want to be included in the present list. This can be done by introducing a new Bill in the current Session of the Parliament. Thank you, Sir. *...(Interruptions)...*

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, we would like to ask one thing. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): No, no; there is no clarification here. *...(Interruptions)...* Please; if you want to associate, you may do so. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Now, Shri Bhupinder Singh. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Shri Bhupinder Singh. *...(Interruptions)...* Stop it, please. Shri Bhupinder Singh. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* Nothing will go on record. Please sit down. *...(Interruptions)...* Nothing will go on record. Please sit down. *...(Interruptions)...* Please sit down. *...(Interruptions)...* You can have a debate outside. Please. *...(Interruptions)...* Mr. Ramalingam, kindly *...(Interruptions)...* Please sit down. *...(Interruptions)...* Nothing is going on record. Please sit down. *...(Interruptions)...* Please sit down. Shri Bhupinder Singh.

**Need to take initiatives for realizing objectives enshrined in
article 1 of the Universal Declaration of Human Rights**

SHRI BHUPINDER SINGH (Odisha): Mr. Vice-Chairman, Sir, while observing the International Human Rights Day today, we in India, suffer cases of child abuse, communal violence, atrocities on women, abuse of child labour, dowry deaths, etc. While Indians suffered all these, the other countries in the General Assembly of the United Nations adopted a historic document called the Universal Declaration of Human Rights, in 1948. The core area of Human Rights comprises the right to life, right to liberty, right to pursuit of happiness or human dignity and free will. Does

the Government agree that the obstacles to the enjoyment of human rights are mass illiteracy, grinding poverty, sub-standard and unequal education system, large families and the absence of planned parenthood and separation of politics from religion? All academic institutions should be directed to teach the students and orient the teachers in such a manner that they develop a scientific temper, a sense of humanism, a spirit of inquiry and love for reform in accordance with the Fundamental Duties, enshrined in Article 51A(h) of the Constitution of India. Article 1 of the Universal Declaration of Human Rights is of greatest significance. It reads; "All human beings are born free and equal in dignity and rights. They are endowed with reason and conscience and should act towards one another in a spirit of brotherhood." These provisions have been there in the Universal Declaration of Human Rights for the last sixty six years. But, it is a pity that no serious thought has been given to it. No action plan has been taken globally so far. In this regard, I appeal to the Prime Minister to take exemplary lead in realizing the objective of Article 1 of the Universal Declaration of Human Rights. Let there be no Indian who is outside the purview of the enjoyment of human rights. Thank you, Sir.

SHRI ANANDA BHASKAR RAPOLU (Telangana) : Sir, I associate myself with the Special Mention of Shri Bhupinder Singh.

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष जी, मैं स्वयं को इससे संबद्ध करता हूँ।

चौधरी मुनव्वर सलीम (उत्तर प्रदेश) : उपसभाध्यक्ष जी, मैं स्वयं को इससे संबद्ध करता हूँ।

† چودھری منور سلیم (اثر پردیش) : سر، میں اس وشنے کے ساتھ ایسوسی-ایٹ

کرنا ہوں۔

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : उपसभाध्यक्ष जी, मैं स्वयं को इससे संबद्ध करता हूँ।

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Shri Md. Nadimul Haque.

Need to allocate funds for urban development projects in West Bengal

SHRI MD. NADIMUL HAQUE (West Bengal): I would like to mention that there is non-allocation of funds for the urban development projects of the State of West Bengal. There are many projects which are pending in the State because the Central Government has not sanctioned funds for it despite sanction given by the Central Sanctioning and Monitoring Committee (CSMC). The following projects were undertaken in the transition phase of JNNURM: (1) The Construction of flyover from Diamond Harbour Road to Ramnagar More, Garden Reach; (2) Renewal of 9 MG capacity century old overhead balancing steel reservoir in the Tallah Tank;

†Transliteration in Urdu Script.